

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.375/TT/2020

Dated: 17.11.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for assets under "East Coast Energy Pvt. Ltd. and NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B" in Eastern and Western Region.

Sir,

With reference to the captioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 3.12.2020:

2014-19 Tariff Period

- (i) Whether the Additional Capital Expenditure (ACE) claimed within the cut-off date is within the original scope of work?
- (ii) Details of unexecuted/ balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations.
- (iii) Details of IDC discharge statement in respect of Assets-1, 2 and 3 in Excel format.
- (iv) Details of Plant & Machinery cost up to the cut-off date for the purpose of calculation of allowable Initial Spares clearly excluding IDC, IEDC, land cost and cost of civil works and expenses.
- (v) Details of ACE claimed during 2014-19 in the format tabulated below:

